

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of
The HIGH COURT OF U.P AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment
and exemption from filing O.T. and permission to file synopsis and
list of dates and permission to file additional documents and with
prayer for interim relief and office report)

WITH SLP(C) NO. 245 of 2012

(With appln(s) for exemption from filing O.T. and permission to file
lengthy list of dates and with prayer for interim relief and office
report)

Date: 09/01/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s)	Mr. Gopal Subramanian, Sr. Adv.
	Mr. S.M.A. Kazmi, Adv.
	Mr. Pankaj, Adv.
	Mr. Sahil Chopra, Adv.
	Mr. Utkarsh Sharma, Adv.
	Ms. Mukti Chaudhry, Adv.
	 Mr. Kavin Gulati, Adv.
	Ms. Anjali Vohra, Adv.
	Ms. Priya Deep, Adv.
	Mr. Salil Seth, Adv.
	Mr. Umesh Kumar Khaitan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In SLP(C) No. 32118/2011, the petitioner
undertakes to deposit the sum directed by the High Court
to the tune of Rs. 1 crore within a period of four weeks.

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In SLP(C) No. 245/2012, Mr. Kavin Gulati, learned
counsel for the petitioner states that the petitioner has
already deposited a sum of Rs. 1 crore.

Issue notice in both the petitions subject to the
depositing of the said amount by the petitioner M/s.
Ansal Properties & Infrass. Ltd.

(DEEPAK MANSUKHANI)
Court Master

(M.S. NEGI)
Court Master